NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/7/2017

NAME OF THE PETITIONER(S)

: C.J GEORGE + 3

NAME OF THE RESPONDENT(S)

: SYNTHITE INDUSTRIES LTD & 13 others

UNDER SECTION

: 241/242 OF COMPANIES ACT 2013

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Mr. P.S. RAMAN for THRIYAMBAK KANNAN 2 ROHAN CHERIAN

R. 1

Fol TK Bhaskal Priyadarehini N Shwetta Vandevan

counsel for Petitioners

ORDER

Ms N Priyadarshini, counsel for petitioners present. Shri P S Raman, counsel for respondents present. Counsel for the respondents has drawn our attention towards the sixth line of para 2 of the interim order dated 09.02.2017 wherein it is mentioned that "of Respondent No.1 company", "held by it in Cochin International Airport Authority Limited", as has been prayed under para 7.2 of the interim relief. Therefore, in exercise of the powers conferred under Rule 154 of the NCLT Rules, 2016, the accidental slip/omission is rectified by incorporating the words in the sixth line of para 2 of the order, "held by it in Cochin International Airport Authority Limited". These words have been incorporated in the interim order by hand in the presence of both the counsels. Accordingly, the order dated 9.2.2017 stands modified. Counsel for respondents filed CA wherein some other issues have been raised. Counsel for the petitioner sought time to file objections. Time extended at request. Put up on 04.03.2017 at 10.30 A.M.

(Ch. Md. Sharief Tarig) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)